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(2022) 05 NCDRC CK 0049

National Consumer Disputes Redressal Commission

Case No: First Appeal No. 165 Of 2010

T. Balakrishnan & Ors APPELLANT

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S. P. Fort Hospital & Ors RESPONDENT

Date of Decision: May 25, 2022

Acts Referred:

• Consumer Protection Act, 1986 - Section 19

• Indian Penal Code, 1860 - Section 34, 304II

Hon'ble Judges: R.K. Agrawal, President Member; Dr. S.M. Kantikar, Member

Bench: Division Bench

Advocate: Dr. K. P. Kylasanatha Pillay, Akanksha, Sweena Nair, Siddhartha Jha

Final Decision: Partly Allowed

Judgement